

CENTRAL ADMINISTRATIVE TRIBUNAL
Principal Bench

R.A. No.179 of 1995
in
O.A. No. 1684 of 1995

New Delhi, dated the 1st March, 1996

HON'BLE MR. S.R. ADIGE, MEMBER (A)

Shri Anil Kumar Singh,
S/o Shri R.B. Singh,
Working as a Wireman in
Electrical Construction Div. No.IV
Sub-Division No.1, CPWD,
35/2, Sector-I, Pushp Vihar,
New Delhi. REVIEW APPLICANT

(By Advocate: Shri B. Krishan)

VERSUS

1. Union of India through
the Directorate of Estates,
Directorate of Estates,
'C' Wing, 4th Floor,
Nirman Bhawan,
New Delhi.
2. The Estate Officer,
(Shri A. Bains),
Directorate of Estates,
'B' Wing, 4th Floor,
Nirman Bhawan,
New Delhi-110011. RESPONDENTS

(By Advocate: Shri V.S.R. Krishna)

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, MEMBER (A)

I have heard Shri B. Krishan for the
review applicant and Shri V.S.R. Krishna for
the respondents on RA-179/95 in OA-1684/95.

2. Both counsel state that the RA has
become infructuous as the premises in
question has since been regularised in the

1A

name of the applicant and hence the RA-179/95
is dismissed as having become infructuous.
No costs.

Antonio
(S.R. ADIGE)
Member (A)

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